

different case, this is a different case I may be wrong in that. I must see the proceedings. I will give my ruling after seeing that. There is no question of postponing it. I just want to be more sure as to what is that case and what is this case.

When something happens to an M.P. either some difficulty in the train or some quarrel or some mal-practice or any other thing, you have always been telling me to accept as correct what an M.P. says. Why not in the case of a Minister also?

SHRI PILOO MODY: He is a Minister, not an M.P. Ministers are on a different level altogether.

MR. SPEAKER: About the analogy of the case of Mr. Jagjit Singh, to be more sure, I will have to see the proceedings. Papers to be laid.

बी बटल बिहारो बाजपेयो : बिदेश मन्त्री ने विदिन बन बीक वानी बात को डिनाई नही किया है । इबूल प्राइम पालिसी की बात भी कही है और उसको भी डिनाई नही किया है । अगर डिनाई कर दे तो मामला खत्म हो जाए ।

बी इबाज मन्त्रन बिब : 'विदिन ए बीक' को नही डिनाई किया है ।

12 38 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CENTRAL EXCISE RULES 1974, FOREIGN TRAVEL, TAX (AMDT.) RULES, 1974 AND ANNUAL REPORT OF INDUSTRIAL FINANCE CORPORATION OF INDIA FOR THE PERIOD ENDED THE 30TH JUNE, 1973

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 759 published in Gazette of India dated the 20th July, 1974 together with an explanatory memorandum.

(ii) G.S.R. 760 published in Gazette of India dated the 20th July, 1974 together with an explanatory memorandum.

[Placed in Library. See No. LT-8067/74].

(2) A copy of the Foreign Travel Tax (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 734 in Gazette of India dated the 13th July, 1974, under section 51 of the Finance (No. 2) Act, 1971. [Placed in Library. See No. LT-8068/74].

(3) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1973, along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948 [Placed in Library. See No. LT-8069/74].

SUGAR (PRICE DETERMINATION FOR 1973-74 PRODUCTION) 6TH AMDT. ORDER, 1974

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): I beg to lay on the Table a copy of the Sugar (Price Determination for 1973-74 Production) Sixth Amendment Order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 279 (E) in Gazette of India dated the 24th June, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-8070/74].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955 AND ANNUAL REPORT OF MAHARASHTRA AGRO-INDUSTRIES DEVELOPMENT CORPORATION LTD. BOMBAY FOR 1972-73